



The Mizoram Jan Vishwas (Amendment of Provisions) Act, 2026

Act No. 6 of 2026

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EXTRAORDINARY

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NOTIFICATION

No. H.12018/287/2026-LJD, Aizawl, the 11th March, 2026: The following Act is hereby published for general information.

“THE MIZORAM JAN VISHWAS (AMENDMENT OF PROVISIONS) ACT, 2026.”
(ACT No. 6 OF 2026)

(Received the assent of the Governor of Mizoram on 03.03.2026)

AN ACT

to amend certain enactments for decriminalizing and rationalizing offences to further enhance trust-based governance for ease of living and doing business.

WHEREAS the Governor of Mizoram was satisfied that circumstances exist which render it necessary for him to take immediate action to amend certain enactments for decriminalizing and rationalizing certain offences to further enhance trust-based governance for ease of living and doing business and therefore promulgated the Mizoram Jan Vishwas (Amendment of Provisions) Ordinance, 2025 on 04.12.2025 and published in the Official Gazette on 08.12.2025;

AND WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Legislature; It is enacted by the Legislative Assembly of Mizoram in the Seventy- Seventh Year of the Republic of India as follows:-

**1. Short title and
Commencement.-**

- 1) This Act may be called the Mizoram Jan Vishwas (Amendment of Provisions) Act, 2026.
- 2) It shall come into force on the date of publication in the Official Gazette.

2. Amendment of certain enactments.-

The enactments mentioned in column (3) of the Schedule are hereby amended to the extent and in the manner mentioned in column (4) thereof.

3. Savings.-

The amendment or repeal by this Act of any enactment shall not affect any other enactment in which the amended or repealed enactment has been applied, incorporated or referred to; and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect thereof, or any release or discharge of, or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognized or derived by, in or from any enactment hereby amended or repealed;

nor shall the amendment or repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing in force.

4. Act not in derogation of any other law,-

The provisions of this Act shall be in addition to and not in derogation of the provisions of any other law for the time being in force.

5. Protection of action taken in good faith,-

No suit, prosecution or other legal proceedings shall lie against any person authorized under this Act for anything done or intended to be done in good faith under this Act.

6. Power to remove Difficulties.-

- (1) If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order published in the Official Gazette, give directions not inconsistent with the provisions of this Act which appear to it to be necessary or expedient, for removing the difficulty:

Provided that no such order shall be made after the expiration of two years from the date of commencement of this Act. *

- (2) Every order made under this section shall, as soon as may be after it is made, be made before the Legislative Assembly.

7. Repeal and savings.-

- (1) The Mizoram Jan Vishwas (Amendment of Provisions) Ordinance, 2025 is hereby repealed.
- (2) Notwithstanding such repeal, any action, order, proceedings done or omitted to be done before such repeal, shall be deemed to have been done under the provisions of this Act.

THE SCHEDULE

(See section 2)

Sl. No.	Year	Short title	Amendments
(1)	(2)	(3)	(4)
1.	2004	The Mizoram Water Supplies (Control) Act, 2004	In section 17,- 1. in sub section (1), (i) for the words one “thousand rupees”, the words “five thousand rupees” shall be substituted. (ii) the words “or with imprisonment which may extend to one month or with both” shall be omitted. 2. in sub section (2), (i) for the words “five thousand rupees” the words “ten thousand rupees” shall be substituted. (ii) the words “or with imprisonment which may extend to one month or with both” shall be omitted. 3. in sub section (3), (i) for the words “five thousand rupees” the words “ten thousand rupees” shall be substituted. (ii) the words “or with imprisonment which may extend to one month or with both” shall be omitted. 4. in sub section (4), (i) for the words “one thousand rupees” the words “five thousand rupees” shall be substituted. (ii) the words “or with imprisonment which may extend to one month or with both” shall be omitted. 5. in sub section (5), (i) for the words “five thousand rupees”, the words “ten thousand rupees” shall be substituted. (ii) the words “or with imprisonment which may extend to one year or with both” shall be omitted. 6. Sub-section (6) shall be omitted
2.	2023	The Mizoram Ground Water (Control & Regulation) Act, 2023.	1. In clause (b) of sub-section (2) of section 29, the words “or simple imprisonment for a term which may extend to up to six months or both” shall be omitted. 2. In sub-section (3) of section 29 the words “or simple imprisonment for a term which may extend up to three years or both” shall be omitted.

3.	1992	The Mizoram Fruit Nurseries Registration Act, 1992	1. Clause (b) of section 16 shall be substituted as follows, namely:- “(b) obstructs any officers or persons in the exercise of any powers conferred or in the performance of any duty imposed upon him under this Act, he shall be punished with fine which may extend to five thousand rupees.” 2. In sub-section (1) of section 17, for the words “shall be liable to be proceeded against and punished accordingly”, the words “shall be liable to a fine of rupees five thousand” shall be substituted.
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Secretary
Law & Judicial Department,
Government of Mizoram.